

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

O.A. No. 196/1997

CORAM:

Hon'ble Mr. D.C. Verma, Vice Chairman  
Hon'ble Mr. G.R. Patwardhan, Administrative Member

Chandranath Munda

Versus

Union of India and Ors.

Mr. A.K. Banerjee, Advocate, for the applicant.  
Ms. R. Basu, Advocate, for the respondents.

..... Date of Order : 17.1.05

ORDER  
[PER MR.G.R.PATWARDEHAN]

O.A. 196/1997 has been preferred by Chandranath Munda, against the Union of India and Others and Officers of the Eastern Railway, after travelling through two other O.As and M.A. in which the Tribunal directed the respondents to complete the departmental proceedings within six months. The matter, when taken up today, the learned counsel for the applicant submitted that he is not aware as a result of the direction of the Tribunal, any orders have been passed in the matter.

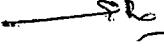
2. The representative of the respondents Eastern Railway, who was present, contended for perusal of the records of the case and perusal of which showed that on 21<sup>st</sup> August, 2000, the Senior Divisional Commercial Manager, Shri A.S. Upadhyaya, passed an order by which as a measure of penalty, the next increment of the applicant raising his pay from Rs. 7300/- to Rs. 7500/- was ordered to be withheld for a period of three years w.e.f. the date when it was otherwise due. The applicant was

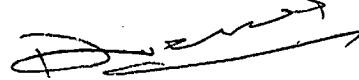


also informed that if he wish to submit any appeal against the said order, he was free to do so in an appropriate manner within a period of 45 days.

3. The learned counsel for the applicant submitted that he is not aware of this order having been passed or communicated to the applicant.

4. In that view of the matter, the O.A. has become infructuous and is accordingly disposed of with no orders as to cost.

  
(G.R. Patwardhan)  
Administrative Member

  
(D.C. Verma)  
Vice Chairman

jrm